

**GOVERNMENT OF INDIA  
COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3538  
ANSWERED ON:27.04.2007  
CASES REFERRED TO SFIO  
Bishnoi Shri Kuldeep

**Will the Minister of COMPANY AFFAIRS be pleased to state:**

- (a) the annual expenditure on Serious Fraud Investigation Office (SFIO) for the last three years;
- (b) the number of cases referred to the SFIO and the number of cases in which stay has been granted; and
- (c) the efforts made by the Government for vacation of stay orders?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) Annual expenditure on Serious Fraud Investigation Office (SFIO) for the last three years is given hereunder:-

Period	Expenditure incurred
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2004-05	Rs.1,86,90,893
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2005-06	Rs.2,06,33,848
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2006-07	Rs.2,60,73,216
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(b) and (c) A total of 34 cases have been referred to SFIO for investigation under section 235/237 of the Companies Act, 1956 till date. Of these stay has been granted by the concerned High Courts in one case while in another case, the order of investigation, earlier stayed by the High Court was subsequently quashed by the same Court.

In the case where investigation is presently stayed by the High Court, the matter, on being pursued, was referred to the Division Bench of the concerned High Court, where it is now being followed up for vacation of the stay.